

ITEM NO.15

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) Nos. 16075-16076/2024

[Arising out of impugned final judgment and order dated 24-08-2024 in CRC No. 15/2019 11-09-2024 in CRC No. 15/2019 passed by the SPECIAL JUDGE (PC ACT), (CBI), COAL BLOCK CASES-01 ROUSE AVENUE DISTRICT COURTS NEW DELHI]

M/S MAHABHADRA CONSTRUCTIONS LIMITED & ANR. Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT Respondent(s)

Date : 16-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Jayant Bhushan, Sr. Adv.  
Mr. Anupam Lal Das, Sr. Adv.  
Ms. Sonam Gupta, AOR  
Mr. Kaushik Moitra, Adv.  
Mr. Ambar Bhushan, Adv.  
Mr. Divyam Sharma, Adv.  
Ms. Shambhavi Kashyap, Adv.  
Mr. Amartya Bhushan, Adv.  
Mr. Yojit Mehra, Adv.  
Mr. Anirudh Singh, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following  
O R D E R

These matters will be listed in the week commencing 10.02.2025 before a three-Judge Bench, in which one of us, K.V. Viswanathan J., is not a member.

The Registry will prepare a compilation/list of petitions under Article 136 of the Constitution of India that have been preferred in terms of the judgments of this Court in *Manohar Lal*

*Sharma v. The Principal Secretary & Ors.*<sup>1</sup> and *Girish Kumar Suneja v. Central Bureau of Investigation.*<sup>2</sup>.

Learned counsel for the parties will be ready for arguments on all aspects, including the question as to whether a party seeking stay of trial could be held disentitled to invoke the procedure prescribed in the Code of Criminal Procedure, 1973, but would have to file a special leave petition under Article 136 of the Constitution.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR

1 (2014) 9 SCC 516.  
2 (2017) 14 SCC 809.